

[Shrimati Sushila Rohatgi]  
sions) under article 15(1) of the  
Constitution:—

- (i) Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Defence Services). [Placed in Library. See No. LT-10787/76].
  - (ii) Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Railways). [Placed in Library. See No. LT-10788/76].
  - (iii) Report of the Comptroller and Auditor General of India for the year 1974—Union Government (Commercial)—Part IV—Individual points of interests and a Resume of the Company Auditors' Reports. [Placed in Library. See No. LT-10789/76]
- (2) A copy of Appropriation Accounts of the Defence Services for the year 1974-75 and Commercial Appendix thereto (Hindi and English versions). [Placed in Library. See No. LT-10790/76.]
  - (3) A copy of Appropriation Accounts, Railways, for 1974-75, Part I—Review (Hindi and English versions). [Placed in Library. See No. LT-10791/76.]
  - (4) A copy of Appropriation Accounts, Railways, 1974-75, Part II—Detailed Appropriation Accounts (Hindi and English versions). [Placed in Library. See No. LT-10792/76.]
  - (5) A copy of Block Accounts (including Capital statements comprising the Loan Accounts, Balance Sheets and Profit and Loss Accounts Railways for 1974-75 (Hindi and English versions). [Placed in Library. See No. LT-10791/74]

**DRUGS AND COSMETICS (4TH AMDT.)  
RULES, 1976**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): I beg to lay on the Table a copy of the Drugs and Cosmetic (Fourth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R 515 in Gazette of India dated the 10th April, 1976, under section 36 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-10794/76.]

**REVIEW & ANNUAL REPORT OF MYSORE  
IRON AND STEEL LTD., BHADRAVATI FOR  
1974-75**

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956:—

- (1) Review by the Government on the working of the Mysore Iron and Steel Limited, Bhadravati (Karnataka), for the year 1974-75.
- (2) Annual Report of the Mysore Iron and Steel Limited, Bhadravati (Karnataka), for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10795/76.]

11.55-12 hrs.

*Correction of Answer to Starred  
Question No. 333 dated 30th January,  
1976, re. violation of Foreign Exchange  
Regulations by concerns*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): In the proceedings of Lok Sabha in the

reply given by me to the supplementaries on Question No. 333 answered on the 30th January, 1976, the following has been reported:—

“About the earlier part of his question, the arrest has been made of the person for the violation of foreign exchange regulations.”

The correct position as per reply given by me however, is as given below:—

“No arrest has been made of any person for the violation of foreign exchange regulations.”

This discrepancy came to our notice on 6th April, 1976 and immediately action was taken to communicate the position to the Lok Sabha by the Finance Ministry on the 6th April, 1976. As the House had adjourned for the recess and as the Deputy Minister was away abroad on official tour, it is regretted that this statement could not be made earlier.

11.56 hrs.

#### PERSONNEL EXPLANATION BY MEMBER

श्री जी० एन० तिवारी (गोपालगंज):  
अध्यक्ष महोदय, मैं भारत का आभारी हूँ कि आप ने मुझे यह अवसर दिया।

संक्षेप में वान यह है कि निधि 4-5-76 को कृषि मंत्रालय की मांग पर बोलने हुए मैंने आई० सी० ए० आर० के डायरेक्टर पर कुछ आरोप लगाते हुए यह कहा था कि उन्होंने सरबती सोनारा गेहूँ के संबंध में यह दावा किया था कि उक्त गेहूँ में लाइसिन की मात्रा दूध के बराबर है और वह सोनारा 64 से श्रेष्ठ है। वह गलत है। उस के संबंध में मैंने गजेन्द्र गडकर समिति को विचार उद्घत किया था, वह यों है :

#### GAJENDRAGADKAR COMMITTEE'S REPORT:

Page 93. The claim that Sarbati Sonara has high lysine contents, is not substantiated.

Page 53. The lysine content of Sarbati Sonara would not be as high as that of milk.

After the claim was made that the lysine content of Sarbati Sonara is higher than that of Sonara 64, various laboratories in the world repeated this analysis. The cymmot in Mexico, which is international maize and wheat improvement centre, grew this wheat in Mexico and found that it did not have higher lysine content as compared to Sonara 64. This fact was brought to the notice of Indian agricultural scientists at the All India Wheat Workshop held at Indore in 1969.

। इम का जबाव देने हुए श्री शाहनवाज खा ने मदन को भ्रम में डालने के लिए दूसरी बात कह दी थी, वह यों है —

The Enquiry Committee appointed by the Government of India to review the recruitment and other procedures in the Indian Council of Agricultural Research, went into this problem carefully and arrived at the following conclusion:

“It is obvious that the protein content of wheat, as probably other cereals, is highly variable depending upon the soil, climatic conditions and also the fertiliser used and variation is well reflected in the published results. However, in spite of the variations, Sarbati Sonara seems to be clearly superior to Sonara 64 and Kalyan Sona in respect of protein content”.

अब मार्क किया जाय। मैं ने लाइसिन के बारे में कहा था। इन्होंने प्रोटीन ला दिया। प्रोटीन के संबंध में मैं ने कभी चीन्नेज नहीं किया था। प्रोटीन तो वान में गेहूँ से ज्यादा होता है।